

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 853 T.A. No. 198 7

DATE OF DECISION 3.7.87

Shri Nanak Chand

Petitioner Applicant

None

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondents

None

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to all the Benches ? No

K. Kumar
(Kaushal Kumar)
Member

K. Madhava Reddy
(K. Madhava Reddy)
Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 853/87

Dated of decision: 3.7.87.

Shri Nanak Chand Applicant

Vs.

Union of India & Others Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant None.

For the Respondents ... None

(Judgement of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman)

This matter was argued at length on 26.6.1987. Since we were not satisfied that the impugned order was not passed by the competent authority we directed notice to the Respondents returnable on 3.7.1987 before admission. At the request of the applicant, Dasti notice was ordered to be issued. Although notice was ready, no body turned up to take it for serving on the Respondents. Today neither the applicant nor his counsel is present. This application is, therefore, dismissed for non-prosecution.

kaushal
(Kaushal Kumar)
Member
3.7.87


(K. Madhava Reddy)
Chairman
3.7.87